

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**(IB)-420(ND)/2017**

**PRESENT: MS. INA MALHOTRA  
HON'BLE MEMBER(J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.07.2018**

**NAME OF THE COMPANY: M/s. Regal Metal & Ferro Alloys V/s. M/s.  
Sandeep Axles Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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<b>Present for the Petitioner:</b>	Mr. Arun Saxena, Mr. Shivam Mishra & Mr. Vijay Kumar Gupta (RP)
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<b>Present for the Respondent:</b>	Mr. Saurabh Kalia & Mr Harshit Agarwal (Suspended Director)
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**ORDER**

Application CA 315 of 2018 has been filed on behalf of Directors of the Suspended Board of the Corporate Debtor. Notice is accepted by the learned counsel appearing for the RP. The matter is already listed for 13th July. This application be also listed for disposal. Reply, if any, be filed. The grievance of the ex-Director is that a resolution plan has been rejected without due application of mind by the COC, despite the mandate to maximize the worth of the assets of the Corporate Debtor. It is submitted by the learned counsel for the RP that the COC duly considered the same before rejecting it. Minutes of the meeting of the COC be placed on record. To come up on 13<sup>th</sup> of July, 2018 the date already fixed.



**(Ina Malhotra)  
(Member (J))**

(Sameer)